OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad: Dated this 11th day of December, 2001.

Original Application No.1443 of 2001.

CORAM:-

Hon'ble Mr. Rafiquddin, J.M.

Smt.Husna Aara Begum,
W/o Late Mustakeen Ahmad Khan,

House No.138, Out of Saiyar Gate,

Jhansi.

(Sri I. Ahmad, Advocate)

. Applicant

Versus

- Union of India through
 its General Manager,
 Chantrapati Shivaji Terminal,
 Mumbai.
- 2. Chief Personnel Officer, Office of General Manager, Chatrapati Shivaji Terminal, Mumbai.

(Sri K.P. Singh, Advocate)

. . . . Respondents

ORDER

By Hon'ble Mr. Rafiquddin, J.M.

This OA has been filed by Smt. Husna Aara Begum, widow of Late Mustakeen Ahmad Khan, for issuing direction to the respondents to consider the claim of the applicant for payment of gratuity, leave encashment for six months and other dues due to her late husband with interest.

2. It is claimed that the husband of the applicant while working in Indian Railway Department, Jhansi as Khalasi was retired from service on 16-6-1987 and died in July 1995 leaving behind the applicant as widow, one married son and one married daughter. However, after the

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retirement of her husband, the retiral benefits were not paid to him because he had become insane. The applicant approached the respondent no.2 directly and submitted several applications after the death of his husband but no action was taken. The applicant submitted an application on 26-7-2001 before the respondents and claimed the aforesaid retiral benefits but no action has been taken by the respondents. Hence, the present OA has been filed.

- 3. Heard learned counsel for the parties and perused the record.
- 4. Considering the facts and circumstances of the case and the fact that the representation dated 26-7-2001 of the applicant is still pending before respondent no.2, the OA is disposed of with the direction to respondent no.2 (C.P.O.), General Manager Office, Central Railway, Jhansi to consider and pass appropriate order on the said representation of the applicant dated 27-6-2001 within a period of four months from the date of communication of this order. There shall be no order as to costs.

Member (J)

Dube/